

(2)

Central Administrative Tribunal, Principal Bench

Original Application No. 204 of 2002

New Delhi, this the 28th day of January, 2002 :

Hon'ble Mr. Justice Ashok Agarwal, Chairman  
Hon'ble Mr. V.K. Majotra, Member(A)

H.C. No. 464/NW Budh Ram  
PIS No. 29690223, L&B Cell  
PS Ashok Vihar, Delhi

- Applicant

(By Advocate: Shri Balwant Sharma, proxy for Shri Yogesh  
Sharma)

Versus

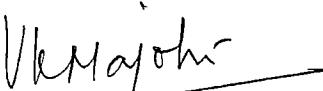
1. NCT of Delhi through  
The Chief Secretary,  
New Sectt., New Delhi
2. The Commissioner of Police  
Police Head Quarter, IP Estate,  
New Delhi
3. The Joint Commissioner of Police,  
Police Head Quarter, IP Estate,  
New Delhi

- Respondents

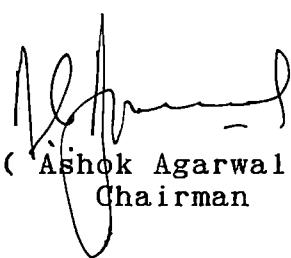
O R D E R (ORAL)

By Justice Ashok Agarwal, Chairman

Learned counsel for the applicant states that pending the OA, respondents have passed orders on his representation. In the circumstances, he prays for leave to withdraw the OA with liberty to institute a fresh OA seeking to impugn the orders passed on his representation. Leave prayed for, is granted. O.A. is disposed of accordingly.

  
( V.K. Majotra )

Member(A)

  
( Ashok Agarwal )

Chairman

/dkm/